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**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL**  
**AHMEDABAD BENCH**

**O.A. No.**  
RAODA

552 OF 1987

**DATE OF DECISION** 25.03.1992.

Kadri Abdulrazak GyaSuddin, Petitioner

Mr. M. A. Kadri. Advocate for the Petitioner(s)

**Versus**

Union of India and ors. Respondent

Mr. N. S. Shevde Advocate for the Respondent(s)

**CORAM :**

The Hon'ble Mr. R.C.Bhatt : Judicial Member

The Hon'ble Mr. R.Venkatesan : Administrative Member

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

No

(3)

Kadri Abdulrazak GyaSuddin.  
expired leaving behind the legal heirs.

- 1/1. Nanibibi Wd/o. Abdul Razak Kadri
- 1/2. Jahidhusen Abdulrazak Kadri
- 1/3. Sajjadhusen Abdulrazak Kadri.
- 1/4. Rukhshanabegum.

All residing at Sultanbhai Pedal  
Rickshaw repairing wala's house  
near Chokdar Baba's Dargah Near  
Shahalam Saheb Roza Shah Alam,  
AHMEDABAD - 380 028.

...Applicants.

( Advocate : Mr.M.A.Kadri )

Versus

1. The Union of India,  
Owning and representing through  
the General Manager,  
Western Railway,  
Churchgate,  
BOMBAY - 400 020.
2. The Divisional Rail Manager,  
Western Railway,  
Vadodara Division at  
Pratapnagar,  
VADODARA-390 004.
3. The Manager,  
State Bank of India,  
Shahe-Alam Branch,  
Nr.Tol Naka,  
Behrampura,  
AHMEDABAD - 380 028.
4. The Financial Advisor and Chief  
Accounts Officer, Churchgate,  
New Building,  
BOMBAY - 400 020.
5. The Senior Accounts Officer,  
Vadodara Division at Pratapnagar,  
VADODARA - 390 004.

...Respondents.

( Advocate : Mr.N.S.Shevde )

O R A L J U D G M E N T  
O.A. NO. 552 OF 1987

Date : 25/03/1992.

Per : Hon'ble Mr.R.Venkatesan : Member (A)

The applicant in this case was working as  
Assistant Luggage Clerk under the respondents and  
retired on 30th June, 1985. He filed this application

...3..

6. We find on the basis of the facts and the pleadings, that the applicant has not been informed of the reasons for the revision in his pay fixation and consequently revisions in his pension which were carried out by the respondents in their order dated 18.11.1986, addressed to the Manager, State Bank of India, NO.PEN/ - 05372/E 789/BP/ADI/2300/Rev., Shalam~~g~~ Gate, Ahmedabad. There has therefore, been a violation of the principles of natural justice by the issue of the said order. In the result we quash the said order dated 18.11.1986, revising the basic pension of the applicant and ordering recoveries from his pension. The respondents shall pay the amounts which are found due as a result of this order to the legal heirs of the applicant who are on record within four months of the date of receipt of this order. The M.A./11/92, for production of documents is disposed of. The original application is allowed as above with no order as to costs.

*R Venkatesan*

( R. Venkatesan )  
Member (A)

*Nesl*

( R.C. Bhatt )  
Member (J)

AIT